

ITEM NO.8

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12688-12689/2019

[Arising out of impugned judgments and orders dated 30-08-2018 in CMA No. 47334/2017 and 26-05-2016 in SB No. 1349/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LAXMI PRAKASH

Respondent(s)

(IA No. 76660/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 76661/2019 - EXEMPTION FROM FILING O.T. and IA No. 76663/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Tanmaya Agarwal, AOR
Mr. Shwetank Sailakwal, Adv.
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Garima Prasad, learned senior Additional Advocate General, appearing for the State of Uttar Pradesh.

2. the office report indicates that although notice was duly served on the respondent, none has entered appearance nor any response is filed.

3. The senior counsel argues that the benefit of higher pay scale that was granted to the respondent, was wholly unmerited,

particularly when such pay scale benefit has not been given to any "Craft Instructor", either in the Woman Welfare Department or in the Social Welfare Department in the State. Moreover, the respondents had retired on 31.05.2007.

4. It is further submitted that the respondent is getting all other superannuation benefits as per the original pay scale, when he superannuated.

5. Leave granted.

6. The interim order will continue during the pendency of the appeal.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
ASSISTANT REGISTRAR